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O.A. No. 142 of 2008

CORAM: Hon'ble Mr. K.V.Sachidanandan, Vice-Chairman  
Hon'ble Mr. C.R.Mohapatra, Member (A)

Order dated: 19.03.2008

This is the case filed by the applicants who had appeared for the examination of Jr. Trackman/Helper-II in response to an advertisement. The aspiration of the applicants are that they expected to come out colourful in the examination. But unfortunately, they did not come out successful in the examination. Being aggrieved by that this O.A. has been filed with the following reliefs:-

“ to allow this application while directing the respondents to scrutinize/revalued the answer script of the applicants and if they will found successful in the written test they may be permitted to appear in the fitness test which will going to be held on 23<sup>rd</sup> March, 2008. The select list relating to the State of Bihar is liable to be quashed.”

Miss Deepali Mohapatra, Ld. Counsel appears for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel appears for the Respondents.

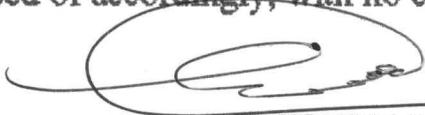
In the interest of justice, we are of the view that since the applicants have made representation to the authority which is yet to be considered under Annexure-4 and 5, the applicants are directed to forward the applications with all relevant materials to Respondent No.3, who or other competent authority shall consider the disposal of the same

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within a time frame of two months from the date of receipt  
of the representation.

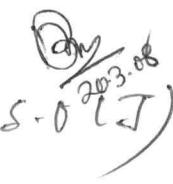
O.A. is disposed of accordingly, with no costs.

  
MEMBER (A)

  
VICE-CHAIRMAN

Ordered 19.3.2008

Copy of order  
is issued to both  
the co-plaintiffs -

  
S.O. (J)

Copy  
19.3.08  
S.O. (J)